

[Shri A. P. Jain]

season when the crop will be coming. And prices have, of late, eased. Neither is there any urgency about the matter, nor are the details mentioned by the hon. Member correct.

**Mr. Speaker:** In view of the statement made by the hon. Minister that prompt and adequate steps have been taken and the State Government—which is solely responsible for this subject—has been supplied with sufficient quantity of foodgrains for purposes of distribution, and, as alleged in the notice, this is a matter which has been going on for nearly three years, and effective steps seem to have been taken by the State Government—if there is still any deficiency, I am sure both the Centre and the State will collaborate and try to relieve the misery apprehended by the hon. Member—I do not feel called upon to give my consent to this Motion for Adjournment.

#### PAPERS LAID ON THE TABLE

##### NOTIFICATION UNDER THE REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT

**The Minister of Works, Housing and Supply (Sardar Swaran Singh):** I lay on the Table, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952, a copy of the Notification No. EV, 11(8)/56, dated the 12th December, 1956. [Placed in Library. See No. S-2/57.]

##### ORDINANCES PROMULGATED BY THE PRESIDENT

**The Minister of Information and Broadcasting (Dr. Keskar):** On behalf of Shri Satya Narayan Sinha, I beg to lay on the Table, under the provisions of Article 123(2)(a) of the Constitution, a copy of each of the following Ordinances promulgated by the President after the termination of the Fourteenth Session, 1956, of Lok Sabha :

1. The Foreigners Laws (Amendment) Ordinance, 1957 (No. 1

of 1957). [Placed in Library. See No. S-17/57.]

2. The Prevention of Corruption (Amendment) Ordinance, 1957. (No. 2 of 1957). [Placed in Library. See No. S-18/57.]

##### AMENDMENTS TO CINEMATOGRAPH (CENSORSHIP) RULES

**Dr. Keskar:** I lay on the Table, under sub-section (3) of section 8 of the Cinematograph Act, 1952, a copy of S.R.O. No. 2785, dated the 24th November, 1956, making certain further amendments to the Cinematograph (Censorship) Rules, 1951. [Placed in Library. See No. S-3/57.]

##### ANNUAL REPORT OF THE I.C.A.R.

**The Minister of Agriculture (Dr. P. S. Deshmukh):** Sir, I beg to lay on the Table a copy of the Annual Report of the Indian Council of Agricultural Research for the year 1953-54. [Placed in Library. See No. S-4/57.]

##### NOTIFICATION UNDER TAXATION ON INCOME (INVESTIGATION COMMISSION) ACT

**The Minister of Revenue and Civil Expenditure (Shri M. C. Shah):** Sir, I beg to lay on the Table, under sub-section (3) of section 4 of the Taxation on Income (Investigation Commission) Act, 1947, a copy of the Notification No. 97, dated the 22nd December, 1956. [Placed in Library. See No. S-5/57.]

##### AMENDMENTS TO ESTATE DUTY RULES

**Shri M. C. Shah:** Sir, I beg to lay on the Table, under sub-section (3) of section 85 of the Estate Duty Act, 1953, a copy of each of the following Notifications, together with the Explanatory Notes, making certain further amendments to the Estate Duty Rules, 1953:

- (1) Notification No. 46/4/20/56-ED., dated the 17th December, 1956.